

Central Administrative Tribunal  
Principal Bench

C.P.84/2001

IN

O.A. 1707/1999

New Delhi, this the day of 10th July, 2001.

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman(J)  
Hon'ble Shri Govindan S.Tampi, Member(A)

1. Shri Pradeep Kumar Gandhi  
S/o Shri Jagan Nath Gandhi  
Storeman, Office of the Deputy  
Chief Engineer(Const.)Northern Railway,  
Tilak Bridge, New Delhi.
2. Shri Baboo Lal  
S/o Shri Mongli Prasad  
Storeman, Office of the  
Deputy Chief Engineer(Const.)  
Northern Railway, Tilak Bridge  
New Delhi.
3. Shri Ved Pal  
S/o Shri Baboo Ram  
Storeman, Office of the  
Deputy Chief Engineer (Const.)  
Northern Railway, Tilak Bridge  
New Delhi.
4. Shri Mahender Kumar  
S/o Shri Ballu Ram  
Storeman, Office of the  
Deputy Chief Engineer (Const.)  
Northern Railway, Tilak Bridge  
New Delhi.
5. Shri Dev Dutt Sharma  
S/o Shri Shankar Lal Sharma  
Storeman, Office of the  
Deputy Chief Engineer (Const.)  
Northern Railway, Shivaji Bridge  
New Delhi.
6. Shri Rajender Kumar  
S/o Shri Kishan Lal  
Storeman, Office of the  
Deputy Chief Engineer (Const.)  
Northern Railway, State Entry Road  
New Delhi.

...Applicant

(By advocate: Shri K.K.Patel)

Versus

1. Union of India  
Through,  
Sh. S.P. Mehta,  
General Manager  
Northern Railway  
Baroda House, New Delhi.

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2. Sh. Sita Ram Ujjalan,  
The Chief Administrative Officer (Const.)  
Northern Railway  
Kashmere Gate  
Delhi ... Respondents  
(By Advocate:Shri V.S.R.Krishna)

## ORDER(Oral)

By Smt. Lakshmi Swaminathan, Vice-Chairman(J)

We have heard learned counsel for both the parties. Shri K.K.Patel, learned counsel for the petitioners, has submitted rejoinder to the reply filed by the respondents on 6.7.2001 (copy placed on record). The respondents have submitted that in compliance of the Tribunal's order in OA 1707/99, the petitioners have been placed in the panel of Group "D" Storemen and posted under the Dy. CEs, in Construction Organisation by order dated 21.5.2001. Corrigendum to this letter has also been submitted by Shri V.S.R.Krishna, learned counsel, today, fixing "their lien now as storeman on the respective Divisions where they were holding lien prior to the notificaton of this result/regularisation". Shri K.K.Patel, learned counsel, has submitted that in the order dated 21.5.2001, it has been clarified that the regularisation of the petitioners in the post of Storeman is confined to the Construction Organisation and is limited to the category of Storeman as no nomenclature of Storeman exists in the standard designation in the Northern Railway.

2. We have considered the submissions made by the learned counsel for the parties in terms of the Tribunal's order dated 16.8.2000 in OA 1707/1999. The Tribunal had directed the respondents to consider the regularisation of the applicants as Storeman/Material Clerk in the grade of

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Rs.800-1500 within the period mentioned therein. The respondents have themselves admitted that there has been administrative delay in complying with the Tribunal's directions and have tendered apology for the same. Taking into account the facts of the case, the apology tendered by the respondents for the delay in complying with the Tribunal's directions is accepted, with the observation that the respondents should in future take more expeditious action in such matters as they have taken nearly nine months to comply with the order.

3. In the facts and circumstances of the case, as there has been substantial compliance of the Tribunal's order in regularising the applicants as Storeman, CP 84/2001 is dismissed. Notices issued to the alleged contemners are discharged. File be consigned to the record room.

*K. S. Tampi*  
(Govindan S. Tampi)  
Member(A)

*Lakshmi Swaminathan*  
(Smt. Lakshmi Swaminathan)  
Vice-Chairman(J)

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